S.O. (E). - In pursuance of notification No. 60/2015-Customs (N.T.), published vide number G.S.R. 453(E), dated 4th June 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), and as amended by notification No. 133/2015-Customs (N.T.), published vide number G.S.R. 916(E) dated 30th November 2015 in Gazette of India, Extra-ordinary, Part-II, section 3, sub-section (i), issued by the Government of India, Ministry of Finance, Department of Revenue, under clause (a) of section 152 of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby makes the following amendment in the Notification No. 31/2020-Customs (N.T./CAA/DRI) dated 31.07.2020 published vide S.O. 2628(E) dated 06.08.2020.

In the Table to the said notification, against serial number 3, in column 3 for the existing entry, “F.No. DRI/LZU- CI/26/Enq.16(INT-0)/2017 dated 10.06.2020 read with corrigenda dated 01.07.2020 and 06.08.2020” shall be substituted.

(F. No. DRI/HQ-CI/50D/CAA-17/2020)

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to
1. Principal Commissioner of Customs (Nhava Sheva-V), Jawaharlal Nehru Custom House, Raigad.
2. Commissioner of Customs (Import), Air Cargo Complex, Sahar, Andheri (East), Mumbai.
3. Additional Director General, Directorate of Revenue Intelligence, Lucknow with the request to inform the noticee about the issue of notification.